

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, "B" JAIPUR

श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE: SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 985/JP/2018
निर्धारण वर्ष / Assessment Year : 2014-15

Shri Arun Mehta, 236, Satya Marg, Vidhyut Nagar, Ajmer Road, Jaipur.	बनाम Vs.	The ITO, Ward-1(3), Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No. ABMPM 4189 K		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Shri Saurav Harsh (Adv.)
राजस्व की ओर से / Revenue by : Smt. Monish Choudhary (ACIT)

सुनवाई की तारीख / Date of Hearing : 02/02/2021
उदघोषणा की तारीख / Date of Pronouncement: 02/02/2021

आदेश / ORDER

PER: SANDEEP GOSAIN, J.M.

The present appeal has been filed by the assessee against the order of CIT(A)-I, Jaipur dated 16.07.2018 for the assessment year 2014-15.

2. Hearing of the appeal was concluded through video conference in view of the prevailing situation of Covid-19 pandemic.

3. The Id. Counsel for the assessee furnished application for withdrawal of this appeal. The contention in the said application reads as under:-

"Hon'ble Sir,

The above noted appeal is fixed for hearing on 02.02.2021.

That assessee appellant opted for the Vivad se Vishwas scheme 2020 vide Form 1 and Form 2 and same was accepted and Form 3 has been issued on 25.01.2021.

That as per the scheme the assessee appellant has voluntarily waived all his rights, whether direct or indirect, to seek or pursue any remedy or any claim in relation to the tax-arrear which may otherwise be available to him under any law for the time being in force. (Copy of Form 3 is enclosed herewith)

That accordingly the assessee appellant does not wish to pursue the instant income tax appeal pending before the Hon'ble ITAT, Jaipur Bench and the pending appeal is accordingly being prayed to be permitted to be withdrawn.

It is therefore most humbly requested this application be allowed and the income tax appeal filed by the assessee appellant be allowed to be withdrawn;

Thanking You.

Yours faithfully,

For Arun Mehta."

4. The Id. DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under "Vivad Se Vishwas Scheme", we permit the assessee to withdraw this appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 02/02/2021.

Sd/-

(विक्रम सिंह यादव)
(Vikram Singh Yadav)

लेखा सदस्य / Accountant Member
जयपुर / Jaipur

दिनांक / Dated:- 02/02/2021.

*Santosh.

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Shri Arun Mehta, Jaipur.
2. प्रत्यर्थी / The Respondent- ITO, Ward-1(3), Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur.
6. गार्ड फाईल / Guard File {ITA No. 985/JP/2018}

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar